

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-3', NEW DELHI**

BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

ITA No. 5309/Del/2015

AY: 2010-11

ITO, Ward 39(5)
Room no.1007
10th floor, E 2, Block
Civic Centre
New Delhi
(Appellant)

vs. Inderjit Singh Chadha, HUF
BG 314, Sanjay Gandhi Transport Ngr
Delhi 110 042

Pan: AAAGI 4671 M

(Respondent)

Appellant by : Sh. Amrit Lal, Sr.D.R
Respondent by : None

ORDER

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 26th September, 2016.

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 26th September, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR